

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 7
43/241/PB/2020

IN THE MATTER OF:

Rohit Khanna & Anr.

.... Applicant/petitioner

v.

Royce Developers Pvt. Ltd. & Ors.

.... Respondent

Order under Section 241(1) of the Companies Act

Order delivered on 29.10.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Alok Dhir & Ms. Varsha Banerjee, Adv.


For the Respondent

Mr. Arjun Sawhney, Adv.

ORDER

On hearing the submissions of either side, since it appears it takes time to arrive to a decision, we hereby defer the meeting scheduled to be held by tomorrow i.e. 30.10.2020 and the same shall be conducted after 10 days from hereof.

List CA-645/2020 for hearing on **10.11.2020**.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)